

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

DATE OF HEARING: 25.7.2018

Petition No. 34/MP/2018

Petitioner : Azure Power Jupiter Private Limited (APJPL)

Respondents : NTPC Limited and Another

Subject : Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the PPA executed by the Petitioner and NTPC Limited dated 29.4.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax Laws at the Central and State levels, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the effective date of the PPAs.

Petition No. 47/MP/2018

Petitioner : Azure Power Thirty Six Private Limited (APT SPL)

Respondents : Solar Energy Corporation of India Limited and Others

Subject : Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the PPA executed by the Petitioner and Solar Energy Corporation of India Limited dated 29.4.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax Laws at the Central and State levels, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the effective date of the PPA.

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member

Parties present : Shri Suresh Mukherjee, Advocate, APJPL & APT SPL
Shri Vishal Binod, Advocate, APJPL & APT SPL
Shri M.G. Ramachandran, Advocate, NTPC & SECI
Ms. Anushree Bardhan, Advocate, NTPC & SECI
Shri Shubham Arya, Advocate, NTPC & SECI
Shri Nishant Gupta, NTPC

Record of Proceedings

Learned counsel for the Petitioner requested for time to file rejoinder to the replies filed by the respondents. Request was allowed by the Commission.

2. After hearing the learned counsels for the Petitioner and NTPC, the Commission directed the Petitioner to file its rejoinder, by 27.8.2018. The Commission directed that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petitions shall be listed for hearing on 30.8.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**